

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

COURT - I

Application(s) Involved:

**Customs Condonation of Delay application No.20516 of 2017
in
Customs Appeal No. 21458 of 2017**

Appeal(s) Involved:

Customs Appeal No.2148 of 2017

[Arising out of the Order in Original No. COC-CUSTOM-000-COM-51-16-17, dated -02/02/2017 passed by the Commissioner of Customs, Cochin.]

Aneer Ashraf Nagarambil
Nagaparambil House,
Kodikuthumala P.O.
Ashoka Puram, Aluva,
Cochin.

....Applicants

Vs.

The Commissioner of Customs
Customs House, Wellington Island,
COCHIN - 683101
KERALA

....Respondents

Appearance:

None

**Mr. H. Jayathirtha,
Superintendent (AR)**

**....For
Applicants**

**.... For
Respondents**

CORAM:

**Hon'ble DR. D. M. MISRA, MEMBER (JUDICIAL)
Hon'ble MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Date of Hearing : 06.06.2023
Date of Decision : 06.06.2023**

FINAL ORDER No.20504/2023

Per D. M. MISRA:

The Miscellaneous Application was filed in the year 2017. The matter was listed on 20.3.2023, 24.03.2023, 15.05.2023 and today. On one of the date of hearing, Mr. V. A. Ajmal, Advocate appeared and undertook to file a detailed affidavit for the delay caused in filing the appeal before this Forum. However, thereafter, he neither filed an affidavit nor any request for adjournment advanced. In this scenario, we find that the appellant is not serious in prosecuting the appeal. Consequently, the Miscellaneous Application for Condonation of Delay as well as appeal are dismissed for non-prosecution.

(Order dictated and pronounced in open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv